

BEFORE THE NATIONAL GREEN TRIBUNAL

WESTERN ZONE BENCH, PUNE

ORIGINAL APPLICATION NO.159 OF 2024(WZ)

News item Titled "Gujrat GST....."

Applicant

VERSUS

Maharashtra Pollution Control Board & others

... Respondents

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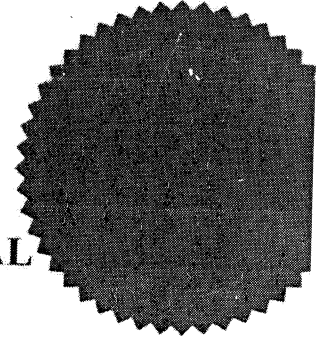
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Pune

Date: 07/02/2025

Advocate for Respondent No.4

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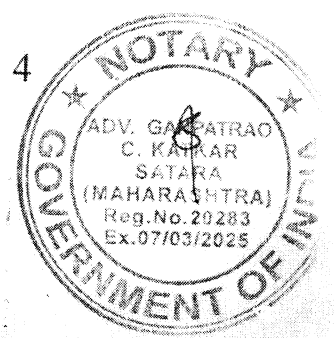
**BEFORE THE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE**

**ORIGINAL APPLICATION NO. 159/2024(WZ)
(EARLIER ORIGINAL APPLICATION No. 725/2024
(PB)**

**ITEM TITLED "GUJRAT GST COMMISSIONER
GRABS 620 ACRES FROM ENTIRE VILLAGE
NEAR MAHARASHTRA'S MAHABALESHWAR"
APPEARING IN THE FREE PRESS JOURNAL
DATED 18/05/2024**

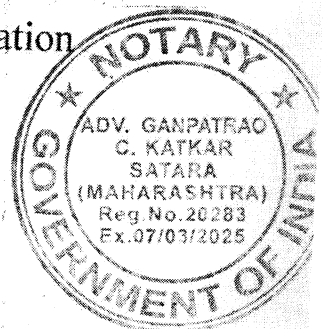
- 1. MAHARASHTRA POLLUTION
CONTROL BOARD RESP. NO. 1**
- 2. CENTRAL POLLUTION
CONTROL BOARDRESP. NO. 2**
- 3. MINISTRY OF ENVIRONMENT &
FORESTSRESP. NO. 3**
- 4. PRINCIPAL CHIEF CONSERVATOR
OF FORESTS MAHARASHTRA,
NAGPUR RESP. NO. 4**
- 5. COLLECTOR & DISTRICT
MAGISTRATE SATARARESP. NO. 5**

Affidavit in reply on behalf of Respondent No. 4



I, Pradip Shamrao Roundhal, Age - 37, Occupation - Assistant Conservator of Forests (Afforestation), Satara state on solemn affirmation as under: -

1. I am authorized on behalf of the Respondent No. 4 to file this reply in his behalf in this Original Application No. 159 of 2024.
2. It is specifically submitted that this Original Application was registered suo-moto on the basis of the news item titled "Gujrat Commissioner Grabs 620 Acres from Entire Village near Maharashtra's Mahabaleshwar" appearing in the Free Press Journal dated 18/05/2024. The said matter relates to the acquisition of land spanning in entire village approximated to be over 600 acres in Kandati Valley, Satara District, Satara in Maharashtra by GST Commissioner in Gujrat. The news item states that the officer and his family have purchased the entire village of Zadani near Mahabaleshwar. Also, this news item alleges violation of the provisions of the Environment Protection Act, 1986 and the Forest (Conservation) Act, 1980 and on the basis of this, Hon'ble Tribunal impleaded Principal Chief Conservator of Forests, Maharashtra State, Nagpur as Respondent No. 4. Hence Pune Bench of this Hon'ble Tribunal issued notice to this Respondent on 09/11/2024.
3. It is submitted that, office of this Respondent is situated at Nagpur as Head of the Forest Department and subordinate offices of this Respondent are scattered in the whole State. Therefore, this office called information

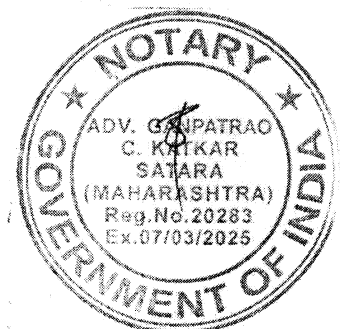


about the issue in question from the concerned officer i.e. Chief Conservator of Forests (Territorial) Kolhapur which has been submitted by him vide its letter dated 30/12/2024 wherein it is stated as under-

3.01 Forest Department sought information from Tahsildar, Mahabaleshwar through Sub Divisional Officer, Wai about sale-purchase transactions in Village Zadani, Tal. Mahabaleshwar as well as the lands in the name of Chandrakant Ravji Walvi and 13 others totally admeasuring 620 Acres land. Tahsildar submitted its report to SDO Wai vide its letter dated 20/05/2024. Copy of letter dated 20/05/2024 is annexed as ANNEXURE-I.

3.02. It is submitted that, at the same time concerned Range Forest Officer also enquired the matter and submitted its report to his superior i.e. Assistant Conservator of Forests, Satara vide its letter dated 11/12/2024. Copy of letter dated 11/12/2024 is annexed as ANNEXURE-II.

3.03. It is specifically submitted that as per report of the ground level officer of the Forest Department it is clearly observed that the land in question i.e. 620 Acres land referred in the Article is NOT the forest land. Forest Department is neither the owner nor the possessor of the said land. Hence, this Respondent is unable to explain about the transactions.



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3.04. It is specifically submitted that this Respondent is not at all related to alleged purchase of 620 Acres land from Village Zadani by Gujrat GST Commissioner and his family members, as the land in question is not forest. However, it is submitted that, vide draft notification dated 31/07/2024, Zadani village is included in the Ecological Sensitive Area of the Western Ghat Region. It is also submitted that Zadani Village is included in the Deemed Eco Sensitive Zone of Sahyadri Tiger Reserve as per the direction of Hon'ble Supreme Court of India dated 11/12/2018.

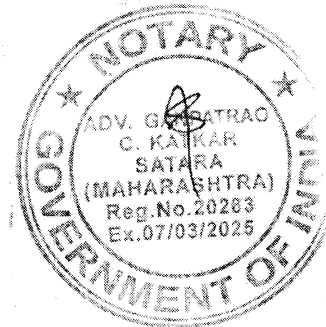
4. It is submitted that, this Respondent seeks permission of this Hon'ble Tribunal to amend, add, alter or delete any of the contents in this Reply.

Hence this Affidavit.

Pune

Dated: 06/02/2025.


(Pradip Shamrao Roundhal)
Assistant Conservator of Forests
(Afforestation), Satara And
authorized officer
for the Resp. No. 4



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VERIFICATION

I, Pradip Shamrao Roundhal, Age - 37, Occupation - Assistant Conservator of Forests (Afforestation), Satara and authorized officer for the Respondent No. 4 do hereby solemnly verify above contents of Para Nos. 1 to 4 of the reply as true and correct to the best of my knowledge, belief and information derived from the records and files maintained in the office and I verify the same to be true. I say that I have not suppressed any material fact from this Hon'ble Tribunal.

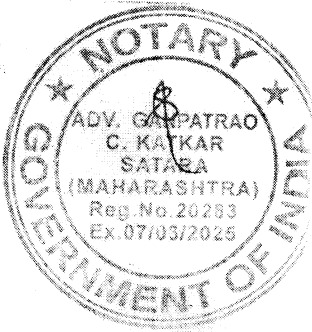
Solemnly affirmed.

Pune

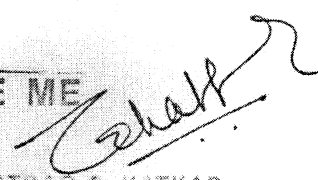
Dated: 06/02/2025.


(Pradip Shamrao Roundhal)
Assistant Conservator of Forests
(Afforestation), Satara And
authorized officer
for the Resp. No. 4

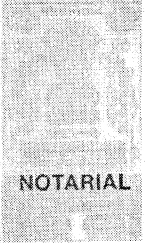
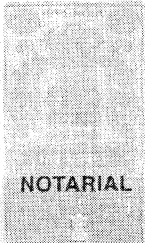
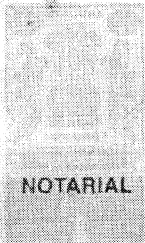
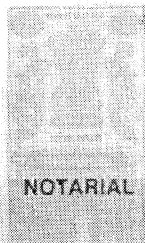
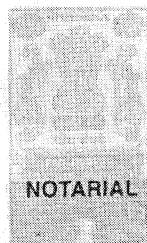
Aadhar:- 4104 1211 6393



BEFORE ME


ADV. GANPATRAO C. KATKAR
NOTARY GOVT. OF INDIA
REG. NO. 20283 AREA SATARA (MAHARASHTRA)
Mob.No. 9637613767

NOTED & REGISTERED
at Serial No. 07/2025
Date 06/02/2025



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महाराष्ट्र शासन
महसुल व वन विभाग
 तहसिलदार तथा कार्यकारी वंडाधिकारी महाबलेश्वर यांचे कार्यालय, ता. महाबलेश्वर ज. सातारा
 दूरध्वनी क्रमांक : 02168 260229 , Email id- tahsildarmahabaleshwar@gmail.com
 महसुल शाखा - क्र. आरटीएस/कावि/३३७/२०२४ मरश्वर दि. 20/05/2024

प्रति,

Annexure R1

मा. उपविभागीय अधिकारी सो, वाई
उपविभाग वाई

विषय:- सहयाद्री व्याघ्र राखीव मधील वफर व संवेदशील क्षेत्रानजिकच्या मौजे झाडाणी
ता. महाबलेश्वर येथील श्री. चंद्रकांत रावजी वळवी व इतर १३ व्यक्तींच्या ६२०
एकरापैकी ४० एकरामध्ये बांधलेले अनाधिकृत रिसॉर्ट पाडणेकामी लेखी तक्रार

- संदर्भ:- १. श्री. सुशांत मोरे, माहिती अधिकार कार्यकर्ता सातारा यांनी दिनांक १०-०५-२०२४ रोजी
मा. जिल्हाधिकारीसा. सातारा यांचे कार्यालयामध्ये दिलेला अर्ज
२. दिनांक १६-०५-२०२४ चे दैनिक पुढारी, लोकमत व साम वृत्तवाहिनीमधील बातमी
३. मा. जिल्हाधिकारी सो, सातारा यांचेकडील क्र. मह/मश्वर/जमीन/कावि- ६/२४ दिनांक
१७/०५/२४ रोजीचे पत्र
४. मंडल अधिकारी, लामज यांचेकडील जायफ क्रमांक/१७१/२४ दिनांक १७/०५/२४ रोजीचा
अहवाल

महोदय,

उपरोक्त विषयास अनुरारून सादर करणेत येते की, सहयाद्री व्याघ्र राखीव मधील वफर व संवेदशील
क्षेत्रानजिकच्या मौजे झाडाणी ता. महाबलेश्वर येथील श्री. चंद्रकांत रावजी वळवी व इतर १३ व्यक्तींच्या ६२०
एकरापैकी ४० एकरामध्ये बांधलेले अनाधिकृत रिसॉर्ट पाडणेकामी लेखी तक्रारी अर्ज इकडील कार्यालयास संदर्भिय
पत्रान्वये चौकशी कामी प्राप्त झालेला आहे.

सादर तक्रारी अर्जाचे अनुषंगाने मंडल अधिकारी, लामज यांचा अहवाला सोयत त्यांनी केलेला पहाणी
पंचनामा प्रकरणी सामील फोटो, ७/१२, खातेउत्तारे व संवंधीताचे जाव जबाबाचे अघलोकन करता मौजे झाडाणी
ता. महाबलेश्वर येथील जमीन खरेदी विक्री व्यवहार व अनाधिकृत रिसॉर्टचे बांधकामाबाबत आलेल्या बातमीच्या
अनुषंगाने प्रत्यक्ष पहाणी करणेत आलेली असून ७/१२, खाते उतारा ,पहाणी पंचनामा यावरून खालीलप्रमाणे
वस्तुस्थिती दिसून येत आहे. मौजे झाडाणी येथील श्री. चंद्रकांत रावजी वळवी व इतर यांचे नावे असलेल्या जमीनीचा
तपशिल खालीलप्रमाणे आहे.

अ. क्र.	नाव	खाते क्रमांक	क्षेत्राचा तपशिल				
			स.नं.	क्षेत्र (हे.आरमध्ये)			
				ला.लायफ	पो. ख.	एकूण क्षेत्र	आकार
१.	अरुण नुरजी वसावे	४९	१/२१,१३/१,१३/२२,१३/३ ३,१३/३४,१४,१५/१६,१५/ २१,१/९,२/१२,२/१५,२/२	२.८७६८	०.१८५	३.०६१८	१.६६
२.	अरुणा वोंडाळ	१२२	८	६.१८	०.८६	७.०४	३.३९
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	गिरीधरलाल बजाज						
	गोतम मोहन खांबदकोन	१०२	१०/१,११/१	९.६७१९	१.२४	१०.९१२	४.७
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१०.	प्रमफुल रघुनाथमल चंदन	२०३	१३/१,१४,१८,१९,२/१,४	१७.८९६३	०.७३८	१८.६३४	१००.७४
११.	पियुष अरुण वोंगीरवार	१०१	१७,२/१,३,४,५,	२१.७०४	०.६१६२	२२.३२	१३.८९
१२.	चंद्रकांत रावजी वळवी	७६	१/१०,१/११,१/१२,११/२,१ १/३,१/१४,१/१५,१/१९,१/ २,१/२२,१/२४,१/३०,१/३१ ,१३/१,१३/११,१३/१४,१३/ १६,१३/१९,१३/२०,१३/२१ ,१३/२२,१३/२३,१३/२४,१ ३/२७,१३/३१,१३/८,१/४, १/४०,१/४२,१५/१,१५/१२, १५/१४,१५/१८,१५/१९,१५ /२१,१५/२३,१५/२४,१५/६, १५/७,१७,१/७,१८,१९,१/९ ,२०,२/१,२/११,२/१२,२/१ ३,२/२,२/४,२/७,२/८,३,४, ५,९	२४.२७१९	१.२७६६	२५.५५७	१३.९३

१३.	अनिल विनायक वसावे	१३०	१०/२, १/१४, १/१५, १/१७, १/२३, १/२६, १/२८, १३/१, १/३/१३, १३/२०, १३/२१, १३/२४, १३/२७, १३/२८, १३/२९, १/३३, १३/३, १३/३०, १३/३२, १३/३५, १३/३७, १/३४, १/३/७, १/३९, १४, १/४२, १/५, १५/१०, १५/१२, १५/१४, १५/१७, १५/२२, १५/२३, १५/२५, १५/३, १५/७, १५/९, १/६, १७, १/८, १/९, २०, २/११, २/१६, २/१८, २/२, २/४, २/९, ९	२४.३३२	१.२९	२५.६२२
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अर्जादार यांचे अर्जाचे अनुषंगाने मंडल अधिकारी व तलाठी यांनी संयुक्त पहाणी पंचनामा केलेला असून सदर पहाणी पंचनाम्यामध्ये मौजे झाडाणी येथील स.नं. १/४३ मध्ये मातीचे कौलारू कच्चे घराचे बांधकाम दिसून आले. सदरचे बांधकाम अंदाजे ४ वर्षे जुने असून त्याची लांबी अंदाजे २० फूट व रुंदी अंदाजे १५ फूट आहे. स.नं. २/१ मध्ये नवीन अर्धवट लाल चि-यामध्ये बांधकाम चालू असून त्याची लांबी अंदाजे ६० फूट व रुंदी २० फूट आहे. स.नं. २/१२ मध्ये दोन लाल चि-याचे दगडामध्ये इमारती बांधलेल्या आहेत. त्यांची लांबी अंदाजे १०० फूट लांब व रुंदी २५ फूट आहे. सदरची इमारत पक्की व कौलारू आहे. सदर इमारतीचा वापर राहणेसाठी केला जात आहे. स.नं. २/१ मध्ये लाल चि-यामध्ये अंदाजे ३५ फूट लांब व ३० फूट रुंदीचे पक्के बांधकाम असून लोखंडी काळ्या छतावर पत्र्याचे अच्छादन केलेले आहे. सदर मिळकतीमध्ये अनाधिकृत वृक्षतोड झालेली नाही. तसेच रस्त्याकामी कोणतेही उत्खनन केलेले दिसून आले नाही. स.नं. ४ मध्ये अंदाजे १०० फूट लांब व १०० फूट रुंदीचे व १० फूट खोलीचे शेततळे खोदलेले आहे. वरील मिळकतीमध्ये विद्युत पुरवठा उपलब्ध आहे. वरील मिळकतीमध्ये पेरू, करंज, गुलमोहर, जांभूळ, कंदव, गुळगोडी, पेल, शिकेकाई, सप्तपर्णी, सिव्हर ओक इत्यादी प्रकारची नवीन झाडांची लागवड केलेली असलेचे दिसून आले. वरील मिळकतीमध्ये जांभूळ, उंबर, निरगुडी, कारवी, नेचा, कोळंब, कारवीची झुडपे मोठ्या प्रमाणावर असलेचे पहाणी पंचनाम्यावेळी दिसून आले.

श्री. चंद्रकांत रावजी वळवी व आदित्य चंद्रकांत वळवी यांचे वतीने नंदू नामदेवराव ह्यांचे यांनी जवाब लिहून दिलेला आहे. त्यांनी जवाबामध्ये मौजे झाडाणी ता. महावळेश्वर येथील १/१०, १/१९, १/२४, १/१३, १/३१, १/४, १/४०, १/७, १/९, ११/३, १३/११, १३/१९, १३/२०, १३/२२, १३/३१, १५/१, १५/१९, १५/२१, १५/२४, १५/६, २/१२, २/१३, २/२, २, १०/१, ११/१, २०, ३, ५, ८ या चंद्रकांत रावजी वळवी व आदित्य चंद्रकांत वळवी यांचे नांवावर आहेत. सदर जमीनीचा देखभाल करणेकरीता मौजे झाडाणी येथील वास्तव्य करीत आहे. वरील शेतजमीनी मध्ये आम्ही ३५ एकरमध्ये रिसॉर्टचे बांधकाम, अनाधिकृत वृक्षतोड, अनाधिकृत गौण खनिजाचे उत्खनन केलेबाबत दिनांक १६-०५-२०२४ रोजी दैनिक पुढारी, दैनिक लोकमत व इतर वृत्तपत्रांमध्ये तसेच साम या वृत्तवाहिनीमध्ये बातमी आलेली आहे. सदरची बातमी हि निराधार आहे. आम्ही वरील मिळकतीमध्ये कोणत्याही प्रकारचे रिसॉर्टचे बांधकाम चालू केलेले नाही. तसेच अनाधिकृत वृक्षतोड अथवा गौण खनिजाचे उत्खनन केलेले नाही. वरील मिळकतीमधील जुन्या पडलेल्या इमारतीचे जागेवरच बांधकामाचे नुतणीकरण सन २०२०-२०२१ मध्ये आम्ही करून ग्रामपंचायत मिळकतीला नोंद करून घेतलेली आहे. सदरस्थितीमध्ये कामगाराना राहणेसाठी ३ खोल्यांचे काम चालू आहे. १०० X २५ चौ.फूटाचे लाल चि-यामध्ये मंगलोरी कौलामध्ये बांधकाम केलेले आहे. त्यामध्ये एकूण ४ खोल्या आहेत. सदर बांधकामालगत दसरे १०० X २५ चौ.फूटाचे लाल चि-यामध्ये मंगलोरी कौलाचे छत असलेले बांधकाम केलेले आहे. त्यामध्ये एकूण ४ खोल्या आहेत. स.नं. १ मध्ये दगड मातीचे मंगलोरी कौलाचे छत असलेले बांधकाम सन

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२०२० मध्ये केलेले आहे. त्यामध्ये आम्ही सदया वास्तव्य करित आहे. इतर मिळकतीचा वापर रेस्ट हाऊस म्हणून येणा-या आप्तस्नेही, नातेवाईक व मित्र परीवारासाठी करित आहे. वरील मिळकतीचा आम्ही कोणताही वाणिज्य अथवा इतर कारणासाठी वापर करित नाही. वरील बांधकामाशिवाय आम्ही दुसरे कसलेही केलेले नाही. आम्ही सदर जमीन ही सन २००४ ते २००७ पर्यंत शासकीय मुद्रांक शुल्क भरून नियमानुसार खरेदी केलेली आहे. आम्ही कोणाची फसवणूक करून जमीन खरेदी केलेली नाही. मौजे झाडाणी येथे इतर खातेदार यांचेशी आमचा संबंध नसलेबाबत जबाब लिहून दिलेला आहे.

विषयांकीत प्रकरणामध्ये अनुषंगाने प्रत्यक्ष जागेवरील पहाणी पंचनामा व श्री. चंद्रकांत रावजी वळवी व आदित्य चंद्रकांत वळवी यांचे प्रतिनिधी नंदू नामदेवराव लाखे यांचा जवाय, ७/१२ उतारे, खातेउतारा यावरून वरीलप्रमाणे वस्तुस्थिती दिसून येत आहे.

उक्त मिळकतीमधील बांधकामाकरीता संबंधित खातेदार यांनी परवानगी घेतलेली नसलेचे दिसून आले आहे. महाराष्ट्र शेतजमीन (जमीन धारणेची कमाल मर्यादा) अधिनियम १९६१ मधील तरतुदीनुसार वारमाही पाणी पुरवठा किंवा बागायत जमीनीसाठी १८ एकर कमाल धारणा क्षेत्र निश्चित करणेत आलेले आहे. वारमाही परतू पाणी पुरवठा नसलेली पण वर्षातून एका पिकासाठी खात्रीचा पाणी पुरवठा असलेल्या जमीनीसाठी २७ एकर कमाल धारणा निश्चित करणेत आलेले आहे. हंगामी बागायत किंवा भातशेतीसाठी ३६ एकर कमाल धारणा क्षेत्र निश्चित करणेत आले आहे. कोरडवाहू जमीनीसाठी जमीन धारणेची मर्यादा ५४ एकर एवढी निश्चित करणेत आलेली आहे. मौजे झाडाणी येथील उक्त जमीन ही कोरडवाहू/पडीक असलेमुळे सदर जमीनीकरीता ५४ एकर एवढी जमीन धारणेची मर्यादा निश्चित असलेचे दिसून येत आहे. वरील खातेदार यांचे पेकी चंद्रकांत रावजी वळवी यांचे नांवे पोटखरावासाह एकूण २५.५५७ हेक्टर आर क्षेत्र व अनिल विनायक वसावे यांचे नांवे पोटखरावासाह एकूण २५.६२२ हेक्टर आर तसेच पियुष अरुण वोंगीरवार यांचे नांवे पोटखरावासाह एकूण २२.३२ हेक्टर आर क्षेत्र असलेचे दिसून येत आहे. त्यामुळे महाराष्ट्र शेतजमीन (जमीन धारणेची कमाल मर्यादा) अधिनियम १९६१ मधील तरतुदीनुसार पुढील कारवाई होणेस विनंती आहे.

मौजे झाडाणी ता. महाबळेश्वर या गावामधील जमीनीचा तपशिल खालीलप्रमाणे आहे.

अ.क्र.	गावाचे नांव	खातेदार संख्या	लागवडी योग्य क्षेत्र (हेक्टर आर)	पोट खराब क्षेत्र (हेक्टर आर)	एकूण क्षेत्र (हेक्टर आर)
१	झाडाणी	स्थानिक ५१ खातेदार	९.६ हे.आर	७४.९०११ हे.आर	८४.५०११ हे.आर
२		चंद्रकांत वळवी व इतर १२ खातेदार	१८८.२९४ हे.आर	८६.९२ हे.आर	२००.३९२९ हे.आर
एकूण एकंदर		एकूण ६४ खातेदार	१९७.८९४ हे.आर	१६१.८२११ हे.आर	२८४.८१४ हे.आर

श्री. चंद्रकांत रावजी वळवी यांचे नांवे मौजे झाडाणी, उचाट व दोडाणी ता. महाबळेश्वर या गावामधील असलेल्या जमीनीचा तपशिल खालीलप्रमाणे आहे.

अ.क्र.	गावाचे नांव	खातेदाराचे नांव	लागवडी योग्य क्षेत्र (हे. आ.)	पोट खराब क्षेत्र (हे. आर)	एकूण क्षेत्र (हे. आ.)
१	झाडाणी	चंद्रकांत रावजी वळवी	२५.१२८ हे.आर	१.३८६६ हे.आर	२६.५१४६ हे.आर
२	उचाट		६.०७ हे.आर	००	६.०७ आर
	दोडाणी		७.९९३४ हे.आर	०.१२५५ हे.आ.	८.११८९ हे.आर
एकूण एकंदर			३९.११९४ हे.आर	१.५१२१ हे.आर	४०.७०३५

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मौजे झाडाणी हे गांव व्याघ्र प्रकल्पाचे बफर अथवा कोअर झोनमध्ये येत नाही. महाराष्ट्र शासन नगरविकास विभाग यांचेकडील शासन निर्णय क्रमांक टिपीएस/१८१७/१६५२/ प्र. क्र. ३३५/२०१८/नवि-१३ दिनांक ०४-०५-२०२३ नुसार नविन महाबळेश्वर गिरीस्थान क्षेत्र विकसित करण्यासाठी सातारा जिल्हातील सातारा, जावळी, पाटण व महाबळेश्वर तालुक्यामधील १७७ गांवासाठी महाराष्ट्र राज्य रस्ते विकास महामंडळाची विशेष नियोजन प्राधिकरण म्हणून नियुक्ती करणेत आलेली असून त्यामध्ये मौजे झाडाणी गावाचा समावेश करणेत आलेला आहे. यरील मिळकतीमधील बांधकामाकरीता संबंधित खातेदार यांनी बांधकाम परवानगी घेतलेली नसलेचे दिसून आले आहे. सदरस्थितीमध्ये चालू असलेले बांधकाम बंद करणेबाबत संबंधितांना तलाठी झाडाणी यांचे मार्फत नोटीस बजावणेत आलेली आहे. उक्त विषयाकरीत तक्रारीचे अनुषंगाने चौकशी करणेत आलेली असून पहाणी पंचनामा, ७/१२ उतारे, खाते उतारा, श्री. लाखे यांचा जबाब, फोटो सादर करणेत आलेला आहे.

प्रकरणी यरील प्रमाणे प्रथम दर्शनी वस्तुस्थिती दिसून येत आहे. तरी हूजूरमर्जीनुरूप पुढील कार्यवाही होणेस विनंती आहे. मूळ संचिका पृष्ठ क्रमांक १ ते सादर करणेत आलेली आहे.

सोबत :- १. मंडल अधिकारी यांचा अहवाल, पंचनामा व जबाब

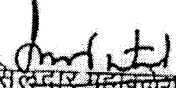
२. तलाठी यांचेकडील अना. बांध बाबत देणेत आलेली नोटीशीची पोहच

३. अनाधिकृत बांधकामाचे फोटो



४. १ ते १३ खातेदाराचे सर्व खाते उतारे

५. खरेदी फेरफार

आपली विश्वासु


तहसिलदार महानिरीक्षकपर

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	 <p>Government of Maharashtra Revenue and Forest Department Office of the Tahsildar and Executive Magistrate, Mahabaleshwar Taluka Mahabaleshwar, District Satara Phone Number: 02168 260229 Email ID: tahsildarmahabaleshwar@gmail.com</p>
Revenue Branch - No. RTS/KAVI/387/2024	Mahabaleshwar, Date: 20/05/2024

To,
The Hon'ble Sub-Divisional Officer,
Wai Sub-Division, Wai

Subject: Written complaint against demolition of unauthorized resort built on 40 acres out of 620 acres of land of Shri Chandrakant Ravji Valvi and 13 other persons located near the buffer and sensitive area of Sahyadri Tiger Reserve in Mouje Jhadani, Taluka Mahabaleshwar.

References:

1. Application submitted by Shri. Sushant More, RTI activist, Satara, to the Hon'ble District Collector, Satara, on 10/05/2024.
2. News published in the daily newspapers *Pudhari*, *Lokmat*, and the *Saam* news channel on 16/05/2024.
3. Letter No. Mahabaleshwar/Land/KAVI-6/24 dated 17/05/2024 from the Hon'ble District Collector, Satara.
4. Report Out. No./171/24 dated 17/05/2024 from the Mandal Officer, Lamaj.

Respected Sir,

With reference to the above subject, it is submitted that a written complaint application has been received by this office via the referenced letter for investigation concerning the demolition of unauthorized resorts built on 40 acres out of 620 acres near the buffer and sensitive area of Sahyadri Tiger Reserve in Mouje Zhadani, Tal. Mahabaleshwar, belonging to Shri Chandrakant Ravji Valvi and 13 others.

In relation to the said complaint application, the report from the Mandal Officer, Lamaj, along with the spot inspection panchnama, attached photographs, 7/12 extracts, account entries, and relevant statements have been reviewed. Based on this review and considering the news about land transactions and unauthorized resort constructions in Mouje Zhadani, Tal. Mahabaleshwar, a physical inspection was conducted. Upon reviewing the 7/12 extracts, account entries, and the inspection panchnama, the following facts have come to light. Details of the land owned by Shri Chandrakant Ravji Valvi and others in Mouje Zhadani, Tal. Mahabaleshwar, are as follows:

Same as original
[Signature]

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Sr. No.	Name	Ac. No.	Area Details				
			Survey No.	Area (H. R.)			
				Cultivable	Pot Kharab	Total area	Aakar
1	Arun Nurji Vasave	49	1/21, 13/1, 13/22, 13/3, 13/34, 14, 15/16, 15/21, 1/9, 2/12, 2/15, 2/2	2.8768	0.185	3.0618	1.66
2	ArunabBondal	122	8	6.18	0.86	7.04	3.39
3	Omprakash Giridhar Lal Bajaj	126	14, 15/1, 15/5, 8	6.9173	0.07	7.6173	3.38
4	Gautam Mohan Khambadkon	102	10/1, 11/1	9.6719	1.24	10.912	4.7
5	Aditya Chandrakant Valvi	161	10/1, 11/1, 20, 3, 5, 8	10.2761	0.94	11.216	5.67
6	Arun Nurji Vasave	169	10/1, 11/1, 1/27, 3/12, 13/5, 15/1, 15/11, 17, 18, 19, 20, 2/1, 2/3, 3, 4, 5, 8, 9	13.598	0.9355	14.534	7.58
7	Dipesh Anil Vasave	116	10/1, 11/1, 15/1, 18, 19	15.7	1.3522	17.052	8.3
8	Dipali Dilip Mukkawar	157	10/2, 1/1, 1/10, 1/13, 11/3, 1/16, 1/18, 1/19, 1/20, 1/23, 1/25, 1/29, 1/3, 13/10, 13/11, 13/, 13/17, 13/, 13/19, 1/3, 13/2, 13/20, 13/22, 13/, 25, 13/26, 13/27, 13/8, 13/29, 13/3, 3/30, 13/34,	16.1378	0.8437	16.982	8.55

Same as original

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			13/37, 13/38, 13/4, 1/35, 1/36, 13/6, 1/37, 13/7, 1/38, 13/9, 1/4, 1/40, 1/42, 1/43, 1/5, 15/1, 15/13 , 15/15, 15/2, 15/20, , 15/21, 15/22, 15/4 , 15/6, 15/8, 15/9, 1/8, 1/9, 2/12, 2/13, 2/14, 2/17, 2/2, 2/5, 2/6, 2/9, 9				
9	Ratnaprabha Anil Vasave	112	1/9, 2/1, 3, 4, 5, 8	16.5861	0.8617	17.448	10.33
10	Prafull Raghunathmal Chandan	203	13/1, 14, 18, 19, 2/1, 4	17.8963	0.738	18.634	100.74
11	Piyush Arun Bogirwar	101	17, 2/1, 3, 4, 5	21.704	0.6162	22.32	13.89
12	Chandrakant Ravji Valvi	76	1/10, 1/11, 1/12, 11/2, 1, 1/3, 1/14, 1/15, 1/19, 1/2, 1/22, 1/24, 1/30, 1/31, 13/1, 13/11, 13/1 4, 13/16, 13 /19, 13/20, 13/21, 13/2 2, 13/23, 13 /24, 13/27, 13/31, 13/8 , 1/4, 1/40, 1/42, 15/1, 15/12, 15/1 4, 15/18, 15 /19, 15/21 15/23, 15/2 4, 15/6, 15/ 7, 17, 1/7,	24.799	1.2766	25.557	13.93

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			58, 19, 1/9, 20, 2/1, 2/11, 2/12, 2/13, 2/2, 2/4, 2/7, 2/8, 3, 4, 5, 9				
13	Anil Vinaak Vasave	130	10/2, 1/14, 1/15, 1/17, 1/23, 1/26, 1/28, 13/1, 13/13, 13/20, 13/21, 13/24, 13/27, 13/28, 13/29, 1/33 , 13/3, 13/30, 13/32, 13/35, 13/37, 1/34, 13/7, 1/39, 14, 1/42, 1/5, 15/10, 15/12, 15/14, 15/17, 15/22, 15/23, 15/25, 15/3, 15/7, 15/9, 1/6, 17, 1/8, 1/9, 20, 2/11, 2/16, 2/18, 2/2, 2/4, 2/9, 9	24.332	1.29	25.622	13.36

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As per the application of the applicant, a joint inspection and panchanama were conducted by the Mandal Officer and the Talathi. During the said inspection, it was observed that in Mouje Zhadani, Survey No. 1/43, there is a clay-tiled, raw-constructed house. The said construction is approximately 4 years old, with a length of about 20 feet and a width of about 15 feet. In Survey No. 2/1, new, partially constructed work in red stone was observed. The length of this construction is approximately 60 feet, and the width is about 20 feet. In Survey No. 2/12, there are two buildings constructed with red stone. These buildings have a length of approximately 100 feet and a width of 25 feet. These are sturdy, tiled buildings being used for residential purposes. In Survey No. 2/1, there is a solid structure approximately 35 feet long and 30 feet wide, constructed with red stone, and covered with black iron roofing sheets. In the mentioned property, no unauthorized tree cutting was observed. Additionally, no excavation for road work was found. In Survey No. 4, a farm pond measuring approximately 100 feet in length, 100 feet in width, and 10 feet in depth has been excavated. The said properties have access to electricity supply. On the said properties, the planting of new trees such as guava, karanj, gulmohar, jamun, kadamba, gulbel, bael, shikakai, saptarni, silver oak, etc., was observed. During the panchanama inspection, it was observed that there is a significant presence of trees and shrubs such as jamun, umber, nirgudi, karvi, fern, kolamb, and karvi bushes in the said properties.

On behalf of Shri Chandrakant Ravji Valvi and Aditya Chandrakant Valvi, Shri Nandu Namdeorao Lakhe has provided a statement. In the said statement, it has been mentioned that the lands situated at Mouje Zhadani, Taluka Mahabaleshwar, bearing Survey Nos. 1/10, 1/19, 1/24, 1/13, 1/31, 1/4, 1/40, 1/7, 1/9, 11/3, 13/11, 13/19, 13/20, 13/22, 13/31, 15/1, 15/19, 15/21, 15/24, 15/6, 2/12, 2/13, 2/2, 9, 10/1, 11/1, 20, 3, 5, and 8 are registered in the names of Chandrakant Ravji Valvi and Aditya Chandrakant Valvi. To maintain the said lands, they are residing at Mouje Zhadani. It has been reported in newspapers like *Dainik Pudhari*, *Dainik Lokmat*, and other news outlets, as well as on the *Saam* news channel, dated 16-05-2024, that on the mentioned lands, unauthorized resort construction, illegal tree cutting, and unauthorized minor mineral excavation have been undertaken on 35 acres. The said news is baseless. We have not commenced any resort construction on the mentioned properties, nor have we carried out any unauthorized tree cutting or minor mineral excavation. In 2020-2021, we renovated old, dilapidated buildings on-site and registered them with the Gram Panchayat. Currently, work on three rooms for labor accommodation is ongoing. Additionally, construction measuring 100 x 25 square feet in red stone with Mangalore-tile roofing has been completed, consisting of four rooms. Adjacent to this construction, another 100 x 25 square feet building in red stone with Mangalore-tile roofing, consisting of four rooms, has also been constructed. In Survey No. 1, a stone-and-clay structure with a Mangalore-tile roof was constructed in 2020, where we are currently residing. Other properties are being used as rest houses for visiting relatives, friends, and acquaintances. We are not using these properties for any commercial or other purposes. Beyond the mentioned constructions, we have not undertaken any additional construction. We purchased the said lands between 2004 and 2007, paying the government stamp duty as per regulations. The lands were not purchased through any fraudulent means. We have no connections with other co-holders of Mouje Zhadani, as stated in the statement.

It is seen that the concerned account holder has not taken permission for the construction in the said property. As per the provisions of the Maharashtra Agricultural Land (Maximum Limit of Land Holding) Act, 1961, a maximum holding area of 18 acres has been fixed for Twelve months water supply or irrigated land. A maximum holding area of 27 acres has been fixed for land which is Twelve months irrigated land but does not have water supply

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but has assured water supply for one crop in a year. A maximum holding area of 36 acres has been fixed for seasonal irrigated or paddy cultivation. The limit of land holding for dry land has been fixed at 54 acres. Since the said land at Mouje Zhadani is dry/padik, it is seen that the limit of land holding is fixed at 54 acres for the said land. Among the above account holders, Chandrakant Raoji Valvi's name is seen to have a total area of 25.557 hectares including famine and Anil Vinayak Vasave's name is seen to have a total area of 25.622 hectares including famine and Piyush Arun Bongirwar's name is seen to have a total area of 22.32 hectares including Pot Kharab. Therefore, it is requested that further action be taken as per the provisions of the Maharashtra Agricultural Land (Maximum Limit of Land Holding) Act, 1961.

The details of the land in the village of Mouje Jhadani, Taluka Mahabaleshwar are as follows.

Sr.No.	Village Name	No. of Ac. Holders	Cultivable Area H. R.	Potkharab Area H. R.	Total Area H. R.
1	Jhadani	Local 51 Account Holders	9.6 H. R.	74.9011H. R.	84.5011H. R.
2		Chandrakant Valvi and others 12 Account Holders	188.294 H. R.	86.92 H. R.	200.3129 H. R.
Total	Overall	Total 64 Account Holders	197.894 H. R.	161.8211 H. R.	284.814 H. R.

The details of the land in the names of Mr. Chandrakant Raoji Valvi, located in the villages of Jhadani, Uchat and Dodani, Taluka Mahabaleshwar are as follows.

Sr.No.	Village Name	No. of Ac. Holders	Cultivable Area H. R.	Potkharab Area H. R.	Total Area H. R.
1	Jhadani	Chandrakant Raoji Valvi	25.128 H. R.	1.3866H. R.	26.5146H. R.
2	Uchat		6.07 H. R.	00	6.07 H. R.
3	Dodani		7.9934 H. R.	0.1255	8.1189 H. R.
Total	Overall		39.1914 H. R.	1.5121 H. R.	40.7035 H. R.

Mouje Jhadani village does not fall in the buffer or core zone of the Tiger Project. As per the Government Decision No. TPS/1817/1652/Q. No. 335/2018/Nav-13 dated 04-05-2023 of the Urban Development Department of the Government of Maharashtra, Maharashtra State Road Development Corporation has been appointed as the Special Planning Authority for 177 villages in Satara, Jawali, Patan and Mahabaleshwar talukas of Satara district to develop the new Mahabaleshwar Giristhan area, and Mouje Jhadani village has been included

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in it. It has been seen that the concerned account holder has not taken construction permission for the construction in the above property. A notice has been issued to the concerned through Talathi Jhadani regarding the cessation of the construction currently under way. An inquiry has been conducted in accordance with the complaint in the said subject and Pahari Panchnama, 7/12 extracts, account statement, Shri. Lakhe's statement, photo has been submitted.

The prima facie facts of the case are as per the above. However, it is requested that further action be taken as per the discretion. The original file has been submitted from page number 1 onwards.

- Along with :-
1. Report, Panchnama and reply of the Mandal Officer
 2. Notice from Talathi regarding the illegal construction
 3. Photos of unauthorized construction
 4. All account statements of 1 to 13 account holders
 5. Purchase Mutation Extracts

Yours faithfully

XXX

Tehsil: Mahabaleshwar

*Same as original
Full*



महाराष्ट्र वनविभाग
कार्यालय (०२१६८) २९९४८१
E-mail ID -
rfomahabaleshwar@gmail.com

महाराष्ट्र शासन
वनक्षेत्रपाल महाबळेश्वर (प्रा.) यांचे कार्यालय, महाबळेश्वर
आराम चौक, महाबळेश्वर-तापोळा मार्ग, माखरीया हायस्कूल समोर, महाबळेश्वर
४१२८०६

जा.क्र.अ/जमिन/2024.25/887

महाबळेश्वर दिनांक - 11/12/2024

पत्र
प्रति,

मा.सहा. वनसंरक्षक (वनीकरण)
सातारा वनविभाग, सातारा

Annexure R2

विषय - Honble NGT order in O.A.No.159/2024(WZ) in earlier A.O.No. 725/2024 (PB) in re news item Titled Gujrat GST commissioner grab 620 from entire village near Maharashtra Mahabaleshwar appearing in the free press journal dated 18.05.2024

- संदर्भ - 1. मुख्य वनसंरक्षक (भूमी अभिलेख) महाराष्ट्र राज्य, नागपूर यांचेकडील पत्र क्र. कक्ष-30/कोल्हापूर प्र.क्र.42/203/2024.25 दिनांक 24.10.2024
2. मुख्य वनसंरक्षक (भूमी अभिलेख) महाराष्ट्र राज्य, नागपूर यांचेकडील पत्र क्र. कक्ष-30/कोल्हापूर प्र.क्र.42/211/2024.25 दिनांक 24.10.2024
3. मुख्य वनसंरक्षक, (प्रा.) कोल्हापूर यांचे कार्यालयाकडील पत्र जा.क्र.ब/जमिन/कक्ष-5/2024.25/2106 कोल्हापूर दिनांक 12/11/2024
4. या कार्यालयाकडील पत्र जा.क्र.ब/जमिन/2024.25/841 महाबळेश्वर दिनांक 28/11/2024
5. उपअधीक्षक, भूमि अभिलेख महाबळेश्वर यांचे कार्यालयाकडील पत्र क्र/भूमापन/वनसदृश्य/झाडाणी/कावि 251/2024 दि. 28.11.2024
6. वनपाल तापोळा यांचे कार्यालयाकडील पत्र जा.क्र.अ/संकीर्ण/2024.25/46 दिनांक 28/11/2024

महोदय,

उपरोक्त विषयास अनुसरून वरिष्ठ कार्यालयाकडील संदर्भ क्र. 1 व 2 चे अनुषंगाने मा.मुख्य वनसंरक्षक, (प्रा.) कोल्हापूर यांचे कार्यालयाकडून मा. NGT येथे दाखल दावा O.A.No.159/2024(WZ) मधिल 725/2024 (PB) संबंधित चौकशी करून मुददेनिहाय अहवाल सादर करणेबाबत चे आदेश प्राप्त झालेले आहेत. सदरचा दावा 18/05/2024 च्या फ्री प्रेस जर्नलमध्ये छापून आलेल्या बातमीनुसार महाबळेश्वर जवळील संपूर्ण गावातुन गुजरात GST आयुक्त व त्यांचे कुटूंबीय यांनी 620 एकर जमिन बळकवली या शिर्षकाच्या बातमीच्या आधारे SOU MOTU दाखल केलेला आहे. या कृतीमुळे जैवविविधता, जल प्रदुषण आणि हवामान बदलासह नैसर्गिक संसाधने व पर्यावरण संबंधित गंभीर परिणाम हात आहे व वन संवर्धन कार्यदा 1980 वन्यजीव संरक्षण कायदा 1972 व पर्यावरण संरक्षण कायदा 1983 चे उल्लंघन होत असल्याचे नमूद असून सदर प्रकरणात मा. प्रधान मुख्य वनसंरक्षक (वन बल प्रमुख) महाराष्ट्र राज्य हे प्रतिवादी आहेत. प्रस्तुत प्रकरणाबाबत सविस्तर चौकशी करून परच्छेद निहाय अहवाल सादर करणेबाबतचे या कार्यालयास कळविण्यात आले आहे.

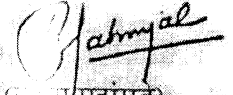
त्याअनुषंगाने या कार्यालयाकडील पत्र संदर्भ क्र.4 अन्वये महाबळेश्वर तालुक्यातील मौजे झाडाणी ता.महाबळेश्वर येथील जमिन खरेदी - विक्री झालेल्या सर्वे नंबर/ गट नंबरची ची माहीती मागविण्यात आले आली होती. तहसिलदार महाबळेश्वर यांनी दिलेल्या माहीतीनुसार सदरचे सर्वे नंबर/गट नंबर वनविभागाच्या मालकीचे नसल्याची खात्री केली आहे. तसेच उपअधीक्षक, भूमि अभिलेख महाबळेश्वर यांचे कार्यालयाकडे मौजे झाडाणी ता.महाबळेश्वर येथील वनसदृश्य क्षेत्राचे नकाशांची मागणी केली असता त्यांनी महाबळेश्वर तालुक्यातील मौजे झाडाणी ता.महाबळेश्वर येथील वनसदृश्य क्षेत्राची मौजणी झालेली नसल्याने सदर क्षेत्राचे नकाशे उपलब्ध नसल्याचे या कार्यालयास कळविले आहे.

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वनपाल तापोळा यांचे अहवालानुसार त्यांनी तापोळा वनपरिमंडळातील मौजे झाडाणी व दोडाणी वनक्षेत्राच्या वनहददीची तपासणी करून Way Point, GPS Track घेवून खात्री केली आहे. मौजे झाडाणी फॉ.कं.नं. 365 (फॉ.स.नं. 6, 16) व दोडाणी फॉ.कं.नं. 365 (फॉ.स.नं. 12) चे वनक्षेत्राची तपासणी केली आहे. सदर क्षेत्रात कोणत्याही प्रकारची वृक्षतोड, उत्खनन, विदयुत वाहीनी, रस्ता इ. चे अतिक्रमण झालेले नाही. मौजे दोडाणी ते झाडाणीकडे जाणारा रस्ता मालकी क्षेत्रातुन गेलेला आहे. झाडाणीकडे जाणारी विदयुत वाहिणी ही मौजे लामज मु-हा - उचाट मु-हा - दोडाणी - झाडाणी अशी गेलेली आहे.

तहसिलदार महाबळेश्वर, उप अधिक्षक भूमि अभिलेख महाबळेश्वर व वनपाल तापोळा यांचे अहवालानुसार मौजे झाडाणी येथे खरेदी - विक्री झालेले क्षेत्र वनविभागाचे नाही व वनविभागाच्या क्षेत्रात कोणत्याही प्रकारची वृक्षतोड, उत्खनन, विदयुत वाहीनी, रस्ता इ. चे अतिक्रमण झालेले नसल्याचे दिसून येते.

सदरचा अहवाल माहिती व पुढील कार्यवाहीस्तव सविनय सादर.



(सहाय्यक महांगड)

वनपरिक्षे अधिकारी, (प्रा.)

महाबळेश्वर



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Maharashtra Forest Department
Office Contact: (02168) 299481
Email ID:-
rfomahabaleshwar@gmail.com

Government of Maharashtra
Office of the Forest Range Officer, Mahabaleshwar
Aaram Chowk, Mahabaleshwar-Tapola Road, Opposite Makharia
High School, Mahabaleshwar - 412806

Outward No. A/ Land /2024.25/887
Letter

Mahabaleshwar Date: 11/12/2024

To,

Assistant Conservator of Forests (Afforestation),
Satara Forest Division, Satara

Subject: Hon'ble NGT order in O.A. No. 159/2024 (WZ) in earlier A.O. No. 725/2024 (PB) in re News item titled *Gujarat GST Commissioner grabs 620 acres from the entire village near Maharashtra Mahabaleshwar*, appearing in *The Free Press Journal* dated 18.05.2024

Reference:

1. Letter No. Section-30/Kolhapur Pr.Kr.42/203/2024-25 dated 24.10.2024 from the Chief Conservator of Forests (Land Records), Maharashtra State, Nagpur.
2. Letter No. Section-30/Kolhapur Pr.Kr.42/211/2024-25 dated 24.10.2024 from the Chief Conservator of Forests (Land Records), Maharashtra State, Nagpur.
3. Letter No. B/Land/Section-5/2024-25/2106 Kolhapur dated 12.11.2024 from the Office of the Chief Conservator of Forests (Regional), Kolhapur.
4. Letter No. B/Land/2024-25/841 dated 28.11.2024 from this office, Mahabaleshwar.
5. Letter No. /Land Survey/Forest-like/Jhadani/ka vi 251/2024 dated 28.11.2024 from the Office of the Deputy Superintendent, Land Records, Mahabaleshwar.
6. Letter No. A/Sankirn/2024-25/46 dated 28.11.2024 from the Office of the Forester, Tapola.

Respected Sir,

With reference to the above subject and in continuation of Reference Nos. 1 and 2 from the higher office, instructions have been received from the office of the Hon'ble Chief Conservator of Forests (Regional), Kolhapur, to conduct an inquiry and submit a point wise report regarding the case filed before the Hon'ble NGT in O.A. No. 159/2024 (WZ) related to 725/2024 (PB). The said case has been filed *suo moto* based on a news article titled "Gujarat

Same as original
[Signature]

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GST Commissioner and his family grab 620 acres of land from the entire village near Mahabaleshwar," published in *The Free Press Journal* on 18/05/2024. It is stated that this act has resulted in severe impacts on biodiversity, water pollution, climate change, and related natural resources and environmental concerns. It is also noted that this action violates the Forest Conservation Act, 1980, the Wildlife Protection Act, 1972, and the Environmental Protection Act, 1983. The Hon'ble Principal Chief Conservator of Forests (Head of Forest Force), Maharashtra State, is a respondent in the matter. This office has been instructed to conduct a detailed inquiry and submit a point wise report on this case.

Accordingly, vide this office's letter cited in Reference No. 4, information was sought regarding the survey numbers/gat numbers of the land bought and sold in Mouje Jhadani, Taluka Mahabaleshwar. As per the information provided by the Tehsildar of Mahabaleshwar, it has been confirmed that the said survey numbers/gat numbers are not owned by the Forest Department. Furthermore, when this office requested maps of the forest-like area of Mouje Jhadani, Taluka Mahabaleshwar, from the Deputy Superintendent, Land Records, Mahabaleshwar, it was informed that the survey of forest-like areas in Mouje Jhadani, Taluka Mahabaleshwar, has not been conducted, and hence, maps of the said area are not available.

As per the report from the Forester, Tapola, they have inspected the forest boundaries of Mouje Jhadani and Dodani forest areas within the Tapola Forest Range, taking Way Points and GPS Tracks for verification. They have inspected the forest areas of Mouje Jhadani (Forest Compartment No. 365, Forest Survey Nos. 6, 16) and Dodani (Forest Compartment No. 365, Forest Survey No. 12). It has been confirmed that there are no encroachments such as tree felling, excavation, electricity lines, roads, etc., in these areas. The road leading from Mouje Dodani to Jhadani passes through privately owned land. The electricity line reaching Jhadani passes through Mouje Lamaj, Murha Uchhat, Murha Dodani, and finally to Jhadani.

Based on the reports from the Tehsildar, Mahabaleshwar, Deputy Superintendent of Land Records, Mahabaleshwar, and the Forester, Tapola, it appears that the land in Mouje Jhadani that has undergone purchase and sale does not belong to the Forest Department. Furthermore, there is no encroachment such as tree felling, excavation, electricity lines, or roads in the Forest Department's area.

This report is respectfully submitted for your information and further necessary action.

XXX
G. U. Mahangade
Range Forest Officer (Regional)
Mahabaleshwar

Same as original
Kul

Bombay Castle, 1st February 1896.

No. 990.—*Errata.*—In the schedule annexed to the Government Notifications No. 9031, dated 5th November 1894, published at pages 1121 and 1122 of the *Bombay Government Gazette* of the 8th idem, Part I, and No. 9543, dated 2nd December 1895, published at page 1225 of the *Bombay Government Gazette* of the 5th idem, Part I, for the village of "Ambegau" read "Ambegavhan".

No. 991.—*Erratum.*—In the schedule annexed to Government Notification No. 4281, dated 15th June 1886, published at page 514 of the *Bombay Government Gazette* of the 17th idem, Part I, for Survey No. '73' of the village of Lawaj in the Javli Taluka of the Satara District read 'Part 73.'

No. 991A.—A revised Survey Settlement having

Government Notification No. 127, dated 1st March 1879, published at pages 205 to 214 of the *Bombay Government Gazette* of the 6th idem, Part I.
 Government Notification No. 1102A, dated 3rd June 1884, published at pages 419 and 420 of the *Bombay Government Gazette* of the 3th idem, Part I.
 Government Notification No. 2372, dated 26th March 1886, published at pages 310 and 311 of the *Bombay Government Gazette* of the 1st April 1886, Part I.
 Government Notification No. 3451A, dated 12th May 1886, published at page 417 of the *Bombay Government Gazette* of the 13th idem, Part I.
 Government Notification No. 4281, dated 15th June 1886, published at page 514 of the *Bombay Government Gazette* of the 17th idem, Part I.
 Government Notification No. 4892, dated 9th May 1887, published at pages 378 and 379 of the *Bombay Government Gazette* of the 12th idem, Part I.
 Government Notification No. 6500, dated 27th September 1887, published at page 820 of the *Bombay Government Gazette* of the 29th idem, Part I.
 Government Notification No. 2193, dated 9th April 1891, published at page 327 of the *Bombay Government Gazette* of the 16th idem, Part I.
 Government Notification No. 3394, dated 11th June 1895, published at pages 661 to 667 of the *Bombay Government Gazette* of the 13th idem, Part I.

been lately introduced into the Javli Taluka of the Satara District, it is hereby notified for public information that the lands specified in the second column of the schedule hereto annexed, which were notified as Reserved Forest under Sections 34 and 19 respectively of the Indian Forest Act No. VII of 1878, as amended by Act No. V of 1890, under the Government Notifications noted in the margin, and which are to be retained as Reserved Forest, are now comprised in the Revision Survey numbers specified in the third column of the schedule:—

Village.	Old Survey No.	Revision Survey No.	Area according to the Revision Survey.
Adul	2 4 5 6 7 8 9 10 11 22	3	A. 2. 212 23

Village.	Old Survey No.	Revision Survey No.	Area according to the Revision Survey.
Adoshi	Part 36* 40 53	43 61	A. 8. 802 38 147 55
Alhri	Part 67 Part 77 54 73	70 77	44 35 79 6
Akalpe	Part 72, new No. 181 Part 73, new No. 180 Part 74, new No. 159 99 Part 64 Part 103 110 Part 47 new No. 157 108	105 106 107 119 152 155	7 10 13 35 14 7 103 22 718 8 98 10
Ashegani	66 70 45	72 39	375 22 44 4
Ambeghar, tarf Kudal	41	41	45 38
Ambeghar, tarf Medha	57 158	53	421 0
Ambral	19 20 25	24 29	52 14 23 7
A'mshil	13	19	110 6
Andhari	33 57	Part 24	209 3
A'pti	54 55 69 70 71	58 80	220 14 77 13
A'rso	29 56	33 63	263 27 254 1
A'rde	20	23	65 28
A'wian	Part 9 Part 22 17 Part 25 25 49	10 24 26 29	20 6 54 39 102 13 99 5
Bamnoli	Part 11 12 13 87	13 122	99 32 174 17

* Part disforested by Government Notification No. 8512, dated 10th October 1891.

† Printed as 'Uhl' in Government Notification No. 127, dated 1st March 1879.

‡ Part disforested by Government Notification No. 127, dated 1st March 1879.

Village.	Old Survey No.	Revision Survey No.	Area according to the Revision Survey.
			A. G.
Bolawde	55	65	103 27
Baleghar	10 15	12 17	93 0 22 34
Bhilar	* Part 30 35 37	30 35 37	68 14 2 34 318 5
Bhogawli, taraf Kudal ...	33 39	35 41	79 13 16 23
Bhogawli, taraf Modha ...	* Part 24 * Part 87	27	322 14
Bhoso	21 32 33 40 41	21 32 39	82 30 34 26 47 8
Bibhawi	21	21	80 6
Dabhedabhekar ...	13 44 45 49 50 * Part 51 52 53 54 55 56 Part 57 Part 59 Part 60	16 47	30 20 1,139 19
Dabhe-Mohan	30 33 36 37 38 42 * Part 45	36 42 48	544 12 215 24 11 20
Dabhe Turuk	13	13	218 12
Dapodi	15 16 20	15	86 12
Dard Budrak	* Part 98 112 114 117	111 123 131 134	113 23 0 11 0 12 0 28
Deogar	11 12	11	111 9
Deur	31 32 38 39 60 61 62 63 64 69	62	3,140 10

Village.	Old Survey No.	Revision Survey No.	Area according to the Revision Survey.
			A. G.
Dhankawdi	21 22 23	36	79 30
Dhawli	9	9	92 1
Divdeo	19 31 43	19 41	70 10 70 15
Dodani	10 11	19	89 9
Dudhani	13 14 15 16 26 27 28	13	125 30
Gadhawli	* Part 20 22	30 32	57 11 56 26
Gawdoshi	38 39 * Part 42 * Part 43	42 44	98 3 144 38
Gogwa	* Part 100	133	231 27
Gondemal	30 55 56 57	31 37	62 20 91 37
Hirchandi	13 13	14	123 15
Hatgeghar	81 89 92	91 101	172 7 57 31
Hungnon	108 140	112	452 33
Jambruk	50 60	58	221 30
Jungti	* Part 18 * Part 25 38 41 44 51 52 53 54 55 * Part 58	68	2,649 2
Kalamgaon Kalamkar ...	21 28 Part 30 23	20 24	311 11 73 3

* Parts disforested by Government Notification No. 3312, dated 20th October 1884.
 † Parts notified under Section 10 by Government Notification No. 2507, dated 9th May 1887, and the remaining parts by Government Notification No. 4303A, dated 11th June 1885. The whole numbers are therefore in forest.
 ‡ Parts disforested by Government Notification No. 5515, dated 20th October 1884.

§ Part notified by Government Notification No. 2372, dated 16th March 1886, and the remaining part by Government Notification No. 4231, dated 14th June 1886. The whole number is now in forest.
 ¶ Part of old Survey No. 42 has been included in Revision Survey No. 42 and the remaining part has been made into Revision Survey No. 44.
 † Printed as Jambrug in Government Notification No. 137, dated 1st March 1879.

Village.	Old Survey No.	Revision Survey No.	Area according to the Revision Survey.	Village.	Old Survey No.	Revision Survey No.	Area according to the Revision Survey.
			A. G.				A. G.
Kaloshi	145	151	91 30	Kumbhargaoon	9 13	10 12	41 18 3 32
Karandoshi	129	0	85 31	Kurloshi	45 81	46	411 25
Kargaoon	40 Part 41 166 167 168 169 170 176 177	41 177	919 37 1,737 19	Kuroshi	82 68	63	263 1
Kas	22 Part 23 24 Part 30 51 52 53 55 56 57 *Part 78 *Part 84 Part 85 Part 90 Part 91 92 93 *Part 94 Part 79	44 69	1,262 11 32 18	Kusapur	26 *Part 30	27	495 18
Kaswad	25 29	25	155 30	Kusawdo	43 44 45 46 47 49	46	1163 20
Khambli Charge	40	48	331 8	Lakhwad	32	32	169 19
Khambli Poklet	11 Part 12 Part 22 21 25	23	344 8	Ldmaj	19 61 *Part 63 *Part 64 65 66 Part 68 Part 70 73 74 75 62 64 63 74 72 Part 71	28 61 62 63 61 64 65 66 67	219 9 529 7 5 34 6 19 5 39 10 17 6 35 23 18
Kharoshi	61 62 63 64	54 65	266 19 200 2	Madooshi	30 31 *Part 34 35	41 42	672 21 13 11
Khengre	24 25 26 67 63	57	80 8	Mahslungo	Part 67 68 69 73 74	80	603 18
*Khirkhandi	16 17 18	19	185 16	Mahu	25	26	125 30
Kolghar	32 33	34	140 30	Maradmura	7	7	124 19
Kotroshi	50 51	50	261 37	Mardi	40 41 42	40	145 27
Kudal	181 354	186 334	62 33 53 21	Medha	80 81 92 102 103 104	103	153 24

* Parts disforested by Government Notification No. 2417, dated 29th October 1884.
 † Printed as 'Jokle' in Government Notification No. 12P, dated 1st March 1879.
 ‡ Printed as 'Karkhandi' in Government Notification No. 1462A, dated 3rd June 1894.

* Part disforested by Government Notification No. 2317, dated 29th October 1884.
 † This number has been entered as whole number in Government Notification No. 4231, dated 14th June 1886, through oversight, as the area entered opposite that number in the notification is of a part only. The mistake is therefore corrected by an erratum. The remaining part is notified by Government Notification No. 4282A, dated 11th June 1896.

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Village.	Old Survey No.	Revision Survey No.	Area according to the Revision Survey.	Village.	Old Survey No.	Revision Survey No.	Area according to the Revision Survey.
			A. G.				A. G.
Met-Indoli	25 26 30 31 32 33 34 35 36 37 38 39 40 41	25	2,236 18	Pali, tarf Ategaon	6	0	45 26
Met-Shindi	9 Part 10, new No. 25	0 25	102 0 0 17	Pali, tarf Tamb... ..	14 15 16 17 18 19 20 27 28 30 31 32 33 34 45 46 47 48 *Part 49	43	2,395 39
Mhawsbi... ..	35 36 37	50	352 6	Panas	43	43	23 21
Mhawe... ..	16 157 153 115 Part 34 Part 35 Part 44 Part 45 46 Part 47 Part 50	169 170 171 172 173 174 175 176 177 178 179 180 181 182 183 184 185 186 187 188 114	422 16 11 28 7 31 8 31 8 6 4 18 3 21 7 8 6 0 6 38 3 7 5 4 4 13 2 5 5 9 5 1 3 19 7 8 8 4 10 8 3 23	Pangri	18	18	10 35
	74 45	80	245 24	Phalni	34 37 38	34 37 38	159 24 43 19 10 3
Morghar... ..	74 45	80	245 24	Pimpri	33	33	74 7
Munawle	74 77 78 79 80 147 Part 153 98 137	84 103	922 8 654 24	Pimpri, tarf Tamb	107 108 109 *Part 144 140	141 176 180	293 31 307 18 27 7
Nipani	43 54	54 63	138 19 136 38	Rajapur	32 33 41 48	32 50	43 32 47 6
Niare	96	133	56 14	Rajapur	32 33 41 48	32 50	43 32 47 6
Niwli	35 61 *Part 62 63 *Part 73 73	72 83	501 30 117 19	Rajapur	32 33 41 48	32 50	43 32 47 6
				Ramoghar	*Part 3 7	3	53 27
				Ranjani	*Part 49 62 104 *Part 116	67 79 123 136	153 33 19 22 29 27 54 37
				Rawandi... ..	25 26	34	93 29
				Rencabi	*Part 49 Part 49 50 51 59 61 62 63 64 Part 65 Part 66	56 59	73 34 418 19
				Rictawli... ..	19	19	169 2

* Parts discreated by Government Notification No. 8812, dated 29th October 1894.

† Part of old Survey No. 49 included in Revision Survey No. 56, and the remaining part in Revision Survey No. 59.

THE BOMBAY GOVERNMENT GAZETTE, FEBRUARY

Village.	Old Survey No.	Revision Survey No.	Area according to the Revision Survey.	Village.	Old Survey No.	Revision Survey No.	Area according to the Revision Survey.
			A. G.				A. G.
Rulé	15	16	277 22	Tambi	84	44	141 5
	21						
	22						
	23						
	24						
	18	19	72 29		35		
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					40		
Sáloahi	* Part 27	49	65 17	Tápolé	40	6	25 2
	29						
Sampán	62	74	29 2	Tetli	Part 29	40	369 14
					30		
					39		
Sartáls	61	61	355 25	Uchát	94	84	142 11
	62						
	221						
Sáwri	2	2	193 16		88	38	11 1
	31						
Sayli	30	34	69 31		68	67	160 5
	31						
Sheté	23	23	77 0		84	86	333 1
					93	104	125 6
					103		
					104		
Shicdi	33	35	345 6	Umbri	Part 2	2	58 26
	34						
	35						
	36						
	37						
	38						
	39						
	* Part 40						
	44						
	45						
	45	59	62 7		31	33	24 0
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Shirnár	18	10	141 23	Vels	13	65	2,550 7
	19						
Somardi	32	22	192 17		54		
	126	41	85 32		55		
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Village.	Old Survey No.	Revision Survey No.	Area according to the Revision Survey.	Village.	Old Survey No.	Revision Survey No.	Area according to the Revision Survey.
			A. G.				A. G.
*Waghli...	Part 5 6 7 8 9 10 11 12 13 †Part 30	25	304 35	Wānawh, tarf Ategaon.	76 77 78 79 80 81		
Waki ...	Part 3 Part 9 †Part 14	9	191 28	Wānsoli Koli ...	18 19 20	31	101 35
Wālna ...	45 49 †Part 55 †Part 60 †Part 64	Part 47	527 31	Wānsoté ...	43	43	171 34
Wālwath ...	129	88	250 31	†Wānsare...	74	74	221 34
Wālwān...	†Part 44 45 46 49 52 55 56 57 58 59 63 64 65 66 67 68 69 70 71 72 73 74 75	64	2,178 7	Wokhawdi ...	24 32	24	350 34
				Yekiv ...	‡Part 22 23 24 29 30 31 32 33 39 40 42 45 47 48	Part 24	678 3
				Yelāpur ...	6	7	158 12
				Zādāsi ...	6 16	6 16	157 16 26 33

* Printed as 'Waghli' in Government Notification No. 12F, dated 1st March 1873.
† Parts disordered by Government Notification No. 3512, dated 29th October 1864.

‡ Printed as 'Wajre' in Government Notification No. 12F, dated 1st March 1870.
§ Part disordered by Government Notification No. 1277, dated 29th June 1864.

Bombay Castle, 3rd February 1896.

Government Notification No. 1229, dated 13th February 1856, published at page 157 of the *Bombay Government Gazette* of the 18th idem, Part I.
Government Notification No. 2194, dated 11th January 1883, published at page 24 of the *Bombay Government Gazette* of the 12th idem, Part I.
Government Notification No. 6008, dated 16th July 1894, published at page 733 of the *Bombay Government Gazette* of the 19th idem, Part I.
Government Notification No. 7226, dated 29th August 1894, published at page 879 of the *Bombay Government Gazette* of the 30th idem, Part I.
Government Notification No. 3703, dated 8th April 1895, published at pages 455 and 456 of the *Bombay Government Gazette* of the 11th idem, Part I.

No. 1018. — *Errata*. — The following *errata* in the schedule annexed to the Government Notifications noted in the margin are published for general information : —

Government Notification No. and date.	Tāluka.	Village.	For		Read	
			Survey No.	Area.	Survey No.	Area.
Government Notification No. 1229, dated 13th February 1856.	Tānagaon	Jarandi	84	A. G. 37 28	84	A. G. 37 36
Government Notification No. 2194, dated 11th January 1883.	Khatāv	Darjāi	94	12 10	94	22 10

BEFORE THE NATIONAL GREEN
TRIBUNAL, WESTERN ZONE, PUNE

Original Application No.159 of 2024

In the matter of :

News item titled "Gujrat Commissioner.....
Applicant

Versus

Maharashtra Pollution Control Board.

& others

Respondents

Reply Affidavit of Respondent No.4

DATED 7th February, 2025

D.M.GUPTE

ADVOCATE FOR RESPONDENT
NO.4

3, LAXMAN APARTMENT

25/26, OLD TOPKHAHANA,

S'NAGAR, PUNE - 411 005

MOBILE : 9422317884

email: advgupte@gmail.com